



2026:AHC:52265-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 471 of 2026

Kittu Varma

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sharda Prasad Mishra
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned A.G.A. for the State and perused the record.
2. At the very outset, learned A.G.A. has pointed out that in the instant case, investigation has already been concluded and the charge-sheet has also been submitted against accused persons.
3. Learned counsel for the petitioner could not dispute the aforesaid facts and states that he does not want to press this writ petition and seeks to withdraw it.
4. In view of the statement made, this writ petition is dismissed as withdrawn.

March 16, 2026
Zafar

(Achal Sachdev,J.) (Rajiv Gupta,J.)